CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

DATE: 13.3.1990

PRESENT

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

Sr.

HON'BLE SHRI N. DHARMADAN, JUDICIAL MEMBER

O.A. 272/89

P. Achuthan Nair

Applicant

Vs.

- 1. Union of India represented by the Secretary Ministry of Defence, Secretariat, New Delhi
- 2. J.C.D.A., Meerut, Cantt. Meerut
- 3. Commander Works Engineer, Naval Base P.O., Cochin-4 and
- 4. Garrison Engineer, Naval Base P.O. Cochin-4

Respondents

Mr. K. M. Mohamed Ashraf

Counsel for the applicant

Mr. K. Prabhakaran, ACGSC

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Counsel for the respondents

ORDER

HON BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

The application relates to the final settlement of General Provident Fund Account of the applicant. In the reliefs it is pointed out that there are certain mistakes in the final settlement.

2. The respondents have filed a reply annexuring thereto

Annexure R-1 which is a statement of G. P. Fund Account

No. 409504 of the applicant as reconstructed from the year 1974-75 till his retirement in November, 1983 and also includes interest upto April, 1988 in respect of the said account,

- up for hearing on 7.2.90 the learned counsel for the respondents submitted that as the reconstructed account has been furnished to the applicant, nothing remains to be adjudicated in this case. However, we wanted to give the applicant an opportunity to confirm this submission by the respondent's counsel.
- As neither the applicant nor his counsel is

 present today, we are only to presume that the applicant

 account; guin by
 is satisfied with the amount referred to by the

 respondents in the re-constructed statement Annexure R-1.

 In the circumstances we find that there is nothing

 left for adjudication in this case and the case is

 closed.

(N. Dharmadan)

Judicial Member

(N. V. Krishnan) Administrative Member

kmn